## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 7th DAY OF SEPTEMBER, 1987

Present : Hen'ble Justice Sri K.S. Puttaswamy Vice-chairman

Hen'ble Sri L.H.A.Rege

Member (A)

#### Application No.1730/86(F)

J.Semaiah,
Dy.Contreller of Minses,
(M/o Steel & Mines),
Bangalere

Applicant

( Sri Yega Narasimha

Advecats )

VS.

- 1. Secretary, Department of Mines, 4. Y.p. DUBEY, (M/e Steel & Mines ), Officiating Asst. New Delhi.
- 2. Centreller General, Indian Bureau of Mines, Nagpur.
- Constrailer of Mines, O/o the Centraller of Mines, New Secretariate Blage, Nagguri-1440001.

 Regional Controller of Mines, Indian Bureau of Mines, Bangalors.

Respondents

( Sri M.S. Padmarajaiah ... Advecate )

This application has some up before the Tribunal today. Hen'ble Justice Sri K.S.Puttaswamy, Vice-chairman made the fellowing:

#### DRDER

In this application made under Section 19 of the Administrative Tribunals Act, 1985 ('Act') the applicant has challenged Office Order No.A.32013(4)/85-Estt-A dated 5.9.1985 (Annexure D) of the Controller General of Indian Bureau of Mines(Centroller).

2. The applicant, who is a member of a Scheduled

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Caste inter-alia holds the qualification of a Diplema in Mining Engineering awarded by Government Mining Institute, Gudur, Andhra Pradesh. He joined service on 30.8.1977 as an Assistant Controller of Mines ('AC') in the Deptt. of Indian Bureau of Mines, Government of India in conformity with the Indian Bureau of Mines (Class I and II Posts Recruitment)Rules, 1964 ('Rules') made by the President of India under the Prevision to Article 309 of the Constitution. The next higher premetional post to the applicant under the Rules is Deputy Controller of Mines, (DCM) (vide item No.15 of the Rules).

The Rules were substantially amended by the Indian Bureau of Mines (Class I and II posts) Recruitment (Amendement ) Rules, 1979('Amendment Rules') made on 21.4.1979 (published in the Gazette of India dated 5th May, 1979) which came into force from 5.5.1979. The Amendment Rules had stipulated the following qualifications as essential qualifications for appointment or promotion to the post of DCM.

"Essential;

- (i) Degree in Mining Engineering from a recognised University/ Institution or equivalent.
- (ii) 5 years' experience in Mining in metalliferrous mines or a Government Department dealing with mines."

These Rules are prespective.

4. On 14.1.1985, the Centreller, by his Memerandum No.A.32013/4/83-Estt.A. premeted and appointed the applicant as DCM in the then time scale of Rs.1200-50-1700 on an ad hoc basis for a period of six menths with effect

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from that date he assumes charge or till the efficers recommended by the regular DPC join duty, whichever was earlier. In pursuance of this order of the Controller the applicant reported for duty at Bangalore where his services were continued by extending the term. From time to time. But on 5.9.1986(Annexure D) the Controller had informed that the term of the applicant as DCM had codased from 13.5.1986, on the ground that his continuance and two others, who were similarly situated, had not been approved by Government. Hence this application.

- The applicant has urged that his promotions and continuance in the Department should be regulated as the law steed on the day he joined service or by the Rules as they then steed.
- In their reply, the respondents have urged that the applicant who did not possess the essential qualification of a Degree in Mining Engineering stipulated by the Amendment Rules, was found ineligible for promotion or appointment as DCM and therefore his ad hee appointment made in the interest of public service, had been Fightly discentinued.
- 7. Sri Yega Narasimha, learned counsel for the applicant, contends that the premotion or appointment of the applicant made on 14.1.1985 and continued from time to time was a valid appointment and that the same should have been continued by making a regular selection and appointment as the Rules steed at the time the applicant joined service. In support of this contention, Sri Yega Narasimha strongly relied the ruling of the Supreme Court, in

No.

T.R.KAPUR & ORS -vs- STATE OF HARYANA & ORS. reperted in AIR 1987 S.C.415.

- Sri M.S.Padmarajajah, leanred Senier Standing Counsel for Central Government, appearing for the respondents contends that under the Amendment Rules made by the President, which were prespective, the applicant was insligible for premetion or appointment to the post of a DCM and his discentinuance or reversion as the case may be was legal and justified.
- 9. In his application, the applicant had not challenged the validity of the Amendment Rules. When the applicant had not challenged the Amendment Rules, this Tribunal cannot examine their validity at all. We must therefore proceed that the Amendment Rules are valid and govern the situation from 5.5.1979.
- 10. Je have earlier extracted the Amendment Rules made by the President on 21.4.1979. On the terms of the Rules, a person to be appointed or premoted as a Deputy Centroller of Mines must possess a degree in Mining Engineering with the other qualifications referred to in that Rules. The applicant did not possess a degree in Mining Engineering and therefore he was incligible for appointment or premotion as a DCM.
- 11. It is true that the applicant had been premeted as Deputy Centreller of Mines on an ad hoc basis not with—standing the fact that he was incligible. But that had been done in the public interest without reference to the eligibility and suitability with a specific condition to

Rules.

In the impugned order, the Controller had not stated that the appointment of the applicant had been discontinued for the reason that he did not possess a Degree in Mining Engineering. But, in their reply, the respondents have stated that as the main and primary reason for the discontinuance of the applicant as a DCM. Sri Padmarajaiah who struck to this reason stated that his was also the reason forthe discontinuance of two others referred to in the impugned order. We accept this explanation of the respondents and hold that he had been discontinued or reverted from the post of a DCM as he was not eligible for appointment to that post.

A person who joins service can never claim the right that all his further conditions of service should be regulated as the law stood on the date of his appointment. One is no longer res-integra—and is conclueded by the Supreme Court in Air 1967 SC 1889 (Reshanlal Tandan vs. Union of India). In this case a Constitution Bench of the Supreme Court speaking through Ramswamy) had rejected this very contension in these words:

It is true that the erigin of Government Service is contractual. There is an effor and acceptance in every case. But ence appointed to his past or office the Government servant acquires a status and his rights and obligations are no longer determined by consent of both parties, but by statute or statutory rules which may be framed and altered unilaterally by the Government. In other words, the legal position of a Government servant is more one of status than of contract. The hall-mark of status is the attachment to a logal relationship of rights and duties imposed by the public law and not by more

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"So we may find both the centractual and status obligations produced by the same transaction. The ene transaction may result in the creation not only of obligations defined by the parties and so pertaining to the sphere of contract but also and concurrently of obligation defined by the law itself, and so pertaining to the sphere of status. A contract of service between employer and employee, while for the most part pertaining exclusively to the sphere of contract, contains also to that of status so far as the law itself has been fit to attach to this relations compulsory incidents, such as liability to pay compensation for accidents. The extent to which the law is centent to leave matters within the domain of centract to be determined by the exercise of the autonomous authority of the parties themselves, or thinks fit to bring the matter withing the sphere of status by authoritatively determining for itself the contents of the relationship, is a matter depending on considerations of public policy. In such centracts as these of service the tendency in modern times is to withdraw the matter more and more from the domain of contract into that of status."(Salmend and Williams on Centracts, 2nd edition, p.12).

On these principles this contention of Sri Yeganarasimha calls for rejection.



14. In Kapur's case, on which strong reliance is placed by Sri Yega Narasimha, the facts in brief were these : Kapur and others who stood alloted to the State of Haryana under the Punjab Reorganisation Act, 1966 had joined service in the Engineering Department of the unified Punjab with certain qualifications that were then stipulated for premotion to the higher posts of Assistant Engineers and Executive Engineers. When they initially jeined service and steed alletted to the State of Maryana, for promotion to the posts of Assistant Engineers and Executive Engineers, a Degree in Engineering was not one of the exxential qualifications or the required qualifications which position was accepted by the Supreme Court in A.S. PARMAR vs. STATE OF HARYANA ( AIR 1984 SC 643 ). But the State of Haryana to overcome the decision in Parmar's ease, retrespectively amended the recruitment rules without obtaining the prior approval of the Central Gevernment under Section 82 (b) of the Punjab Reorganisation Act, 1966, corresponding to Saction 115(7) of the States Reorganisation Act, 1956. The validity of those amended recruitment rules was challenged by Kapur and ethers before the Supreme Court under Article 32 of the Constitution inter-alia on the ground that the State of Haryana had no right to amend the recruitment Rules to their disadvantage retrespectively without the prier approval of the Central Government. On an examination of that cententian the Supreme Court upheld the same. But, that is not the position in the present case. A prevision similar to Section 82 of the Punjab Reorganisation Act, 1966, or Section 115 of the States Reorganisation Act, is not found in the case of the applicant who had joined

Government of India Service. There is no question of any guarantee or protection to the applicant when he joined the service as in the case of the alletus under the Punjab Reorganisation Act or the States Reorganisation Act. Hence the ratio in Kapur's case does not really bear on the question. On the other hand, the question is concluded by the Supreme Court in Roshanlal Tandon's case.

- 15. On the feregoing discussions, we hold that the claim of the applicant that he should not have been reverted or discontinued from the post of DCM from 13.5.1986 has no merit and calls for rejection.
- We have upheld the revertien of the applicant 16. who is stated to be the only Scheduled Caste member holding the post of an Assistant Controller of Mines in the Department. If the Rules had not been amended in 1979, it is very likely that the applicant would have secured more than one premetion. But the Amendment Rules had made all the difference. If the Rules continue as they are then the applicant who joined service as an Assistant Controller had to retire in that very capacity only which will cause him great frustration and deny all opportunities for promotion. The claim of the applicant who is a member of Schedusid Caste, is a very hard case and calls for remedial measures at the hands of Government by suitably amending the Rules. dws do hope and trust that Government willearnestly examine this question and suitably remedy the situation.
- 17. In the light of our above discussion, we hold this application is liable to be dismissed. We therefore dismiss this application. But, in the circumstances of

## New Delmi, the 25th March. 1964.

R. 565 - In exercise of the powers conferred by the provise to article 309 of the constituti Indian Bureau of Mines, namely:-

Short title - These rules may be called the Indian Bureau of Mines (Class I and II p-2. Application - These rules shall aply to the posts specified in column 1 of the scheen sumber, Classification, Scales of pay etc. - The number of the said posts, their classification as specified in the columns 2 to 13 of the said schedule:

Provided that the age limit specified in column 6 of the said schedule for direct r Scheduled Castes, Scheduled Tribes and other special categories of persons in assor-

4. Qualification: (a) No person who has not then one wife living or who having a spoof such spouse, shall be eligible for appointment to any of the said posts, and (b) no woman whose manager marriage is void by reasons of the husband having a wife marriage, shall be eligible for appointment to any of the said posts:

Provided that the Central Govt. may if satisfied that there are special grounds for

5. Power of relexation- Where the E Central Govt. is of the opinion that it is necessa rules with respect of any class or category of person. Installments

THE CAZETTE OF INDIA, ARRIL 4, 1964 PART-II, Sec. 3(1) Fit 5

Recruitment Bules for Class-I and II posts in the Indian Bureau of Mines, Ministry of Steel, Min S.No. Name of No. of Classi- Scale of posts fication pay Whether Sele- Age limit Educational & other qualif ction post for direct required for direct recrui

or non-selec- recruits. tion post.

40 yrs.

Class I 1100-50-Non-selection Below 19. Deputy 15 Controller of Kines. 1400

(1)Diploma in Mining of the School of Mines and applied Geology, Dhanbad.

Degree in Mining Engg. of a rnised University of Institut equivalent.

(ii) About 6 years experience which about 4 yrs. should have in a responsible position in mine or Govt.Deptt.dealing w mines

Qualifications relaxable at complexions discretion in coordinates otherwise well qualified

37. Asstt. Controller of Mines.

Q.C.S. 400-400-Class-I 450-30-600-35-670-EB-35-950

Bel ow Selection 35 yrs. Essential :-(i)Diploma in Mining of the School of Mineskapplied Geo. Dhanbad.

Degree in Mining Engg.from a gnised University or Institu equivalent. (11)About 3 yrs.exp.in Meta mines/mine valuation/inspac

mines/underground survey and sampling, preparation of ass and estimation of reserves.

Qualifications relaxable at commissions discretion in c. candidates otherwise well qu

Justine F

en, the President hereby makes the following rules regulating the method of recruitment to Class-I and II posts in the sts) Recrui bent Bules. 1964.

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sification, the scales of pay attached thereto, the method of recruitment, age limit and other matters relating therei

cruits may be relaxed (a) in the case of Govt. servents, and (b) in the case of candidates belonging to the lance with the general orders of the Central Govt. issued from time to time.

use living, these in any case in which such marriage is void by reasons of its taking place during the life time

living at the time of such marriage or who has married a person, who has a wife living at the time of such

so ordering, except any person from the operation of this rule.

y or expedient so to do, it may, by order, for reasons to be recorded in writing relax any of the provisions of these

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In case of rectt by promotion depugrades from which promotion, deputation/ transfer to be made.

If a D.P.C. exists what is

Circumstances in which U.P.S.C. is its comparition. to be consulted in making recruitment.

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Indian		2 yrs-	By promotion failing which by direct recrouitment.	Asstt.Controller of Mines with 5 yrs service in the grade.	C <sub>lase-I</sub> D.P.C.	As required under the rules.
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#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@@@@@

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 25-9-87

APPLICATION NO 1730 /86( **F**) W.P. NO

To

Applicant

Shri J. Somaiah

Shri J. Somaiah Deputy Controller of Mines Indian Bureau of Mines Industrial Suburb Tumkur Road, Yeswanthpur Bangalore - 560 022

Shri Yoga Narasimha Advocate 146/3, Coconut Avenue 7th Cross, Malleswaram Bangalore - 560 003

3. The Secretary Department of Mines Ministry of Steel & Mines New Delhi

The Secy, Dept of Mines, GOI & 3 Ors

The Controller General Indian Bureau of Mines Govt. of India YNew Secretariat Building Nagpur - 440 001

The Regional Controller of Mines Indian Bureau of Mines Industrial Suburb Tumkur Road, Yaswanthpur

Subject: <u>SENDING</u> COPIES OF CADER PASSED BY THE BENCH Bangalore - 22

Please find enclosed herewith the copy of ORDER/STAXX/

V/s

application on

Encl : as above

Shri Y.P. Dubey Officiating Asst. Controller of Mines Office of the Controller of Mines New Secretariat Building Nagpur - 440 001

DEPUTY REGISTRAR SECTION AND THE (JUDICIAL)

Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001

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DATED THIS THE 7th DAY OF SEPTEMBER, 1987

Present : Hen'ble Justice Sii K.S. Putteswamy

Vice-chairman

Hen'ble Sri L.H.A.Rege

Member (A)

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Respondents

( Sri M.S.Padmarajaiah

Advocate )

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The applicant, who is a member of a Schaduled



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- We have upheld the revertion of the applicant 16. who is stated to be the only Scheduled Caste member holding the post of an Assistant Controller of Mines in the Department. If the Rules had not been amended in 1979, it is very likely that the applicant would have secured more than one premotion. But the Amendment Rules had made all the difference. If the Rules continue as they are then the applicant who joined service as an Assistant Controller had to retire in that very capacity only which will cause him great frustration and deny all epportunities for premotion. The claim of the applicant who is a member of Schedueld Caste, is a very hard case and calls for remedial measures at the hands of Government by suitably emending the Rules. JWe do hope and trust that Government willearnestly examine this question and suitably remedy the situation.
  - 17. In the light of our above discussion, we held this application is liable to be dismissed. We therefore dismiss this application. But, in the circumstances of



the case, we direct the parties to bear their own costs.

SollVICE-CHAIRMAN (A) Trace

-True copy -